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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 73/252/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.03.2018**

Name of the Company: Hasmukh Sheth
(Cat Cosmetics and Healthcare Pvt Ltd.)
V/s.
Registrar of Companies, Ahmedabad

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Adv. Ajit Singh Tawar	Advocate for Petitioner	Petitioner	
2.				

ORDER


Learned Advocate Mr. Ajit Singh Tawar present for the Appellant. None present for the ROC.

The proof of service of notice of date of hearing on ROC is filed.

The representation is received from ROC.

Heard the arguments of learned Counsel for the Appellant.

The order is reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 26th day of March, 2018.